

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

OA No. 92 of 2003

Thursday, this the 13th day of January, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

[By Advocate Shri P.C. Sebastian]

## Versus

1. The Superintendent of Post Offices,  
Idukki Division,  
Thodupuzha, Pin - 685 584
2. The Director of Postal Services,  
Central Region, Kochi - 682 016
3. The Union of India represented by its  
Secretary, Ministry of Communications,  
Department of Posts, Dak Bhavan,  
New Delhi. .... Respondents

[By Advocate Shri Sunil Jose, ACGSC]

The application having been heard on 13-1-2005, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The claim of the applicant is that he was convicted and sentenced to undergo simple imprisonment of one year under Section 138 of the Negotiable Instruments Act as per Annexure A1 judgement of the Hon'ble Judicial First Class Magistrate, Kattappana in CC No. 229/99 and when the punishment was pending the applicant was placed under suspension as per Annexure A3 order and disciplinary action was initiated under the provisions of Rule 19 of the CCS (CCA) Rules, 1965. On

appeal to the conviction filed before the Sessions Judge Thodupuzha, he was acquitted vide Annexure A8 order on the basis of a compromise. In furtherance of that order, the respondents passed Annexure A9 order revoking the applicant's suspension.

2. When the matter came up for hearing, learned counsel for the applicant submitted that nothings survives and the Original Application may be closed as infructuous. Hence, the Original Application is closed as it has become infructuous. No order as to costs.

Thursday, this the 13th day of January, 2005



H.P. DAS  
ADMINISTRATIVE MEMBER



K.V. SACHIDANANDAN  
JUDICIAL MEMBER

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